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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**NOTIFICATION**

No. 545-L.—20th May, 2017.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 24 of 2017**

**THE WEST BENGAL STAFF SELECTION COMMISSION  
(REPEALING) BILL, 2017.**

**A**

**BILL**

*to repeal the West Bengal Staff Selection Commission Act, 2011.*

WHEREAS it is expedient to repeal the West Bengal Staff Selection Commission Act, 2011;

West Ben. Act  
XVII of 2011.

It is hereby enacted in the Sixty-eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and  
commencement.

1. (1) This Act may be called the West Bengal Staff Selection Commission (Repealing) Act, 2017.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Staff Selection Commission  
(Repealing) Bill, 2017.*

(Clauses 2, 3.)

Repeal of West  
Ben. Act XVII of  
2011.  
Saving.

2. The West Bengal Staff Selection Commission Act, 2011, is hereby repealed.

3. Notwithstanding such repeal as mentioned in section 2, all the process of selection or appointment undertaken or initiated by the West Bengal Staff Selection Commission constituted under the West Bengal Staff Selection Commission Act, 2011, shall be deemed to have been undertaken or initiated by the Public Service Commission, West Bengal and remaining process shall be executed by the Public Service Commission, West Bengal.

**STATEMENT OF OBJECTS AND REASONS.**

The West Bengal Staff Selection Commission Act, 2011, has been enacted to provide for constitution of the West Bengal Staff Selection Commission in order to making direct recruitment of all Group "B" and "C" posts (except some Group "B" posts which are recruited through Miscellaneous Service Examinations conducted by the Public Service Commission, West Bengal). Subsequently, recruitment to all the Group "B" and Group "C" posts has been delinked from the purview of the Public Service Commission, West Bengal.

2. Comparing with the process of conducting such examinations by the West Bengal Staff Selection Commission, the delivery mechanism of the Public Service Commission, West Bengal, is better and effective due to having better infrastructure or logistic and also having long experience and expertise, which may remove bottlenecks from time to time to mitigate the ever increasing shortfall in human resource.

3. It is, therefore, considered necessary and expedient to repeal the West Bengal Staff Selection Commission Act, 2011 (West Ben. Act XVII of 2011) to revert to the Public Service Commission, West Bengal, to prevent any overlapping of activities and to achieve better administrative convenience and cost efficacy.

4. The Bill has been framed with the above objects in view.

5. There is no financial implication involved in the Bill.

KOLKATA:

*The 20th May, 2017.*

MAMATA BANERJEE,

*Member-in-Charge.*

By order of the Governor,

MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*